

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH,
J_O_D_H_P_U_R.

Date of Order : 3.3.1998.

O.A. No.59/1998

APPLICANT :

N.S. Deora S/O Shri Jai Singh Deora, aged about 48 years
Resident of T-74, Railway Traffic Colony, Station Road,
Jodhpur.

Official Address : Senior Traveling Inspector of Accounts,
Northern Railway, Jodhpur.

V/S

RESPONDENTS :

1. The Union of India, Through :
The General Manager,
Northern Railway, Baroda House,
NEW DELHI
2. The Railway Board, Through
Its Chairman,
Rail Bhawan,
NEW DELHI.
3. The Financial Advisor & Chief Accounts Officer,
Northern Railway,
Baroda House,
NEW DELHI.
4. The Accounts Officer, (Traffic Accounts),
Northern Railway,
JODHPUR.

Mr. Kamal Dave, Counsel for the Applicant.

CORAM :

Hon'ble Mr. A.K. Misra, Judicial Member
Hon'ble Mr. Gopal Singh, Administrative Member

PER HON'BLE MR. A.K. MISRA

The applicant has filed this O.A. with the prayer that the respondents may be directed to revise the applicant's pay scale in the grade 330-560 after taking into account four advance increments resulted out of qualifying the Appendix II-A examination and after giving the benefit of Railway Board's Circular dated 23.1.1996 (Annex. A/2). He has also prayed for grant of arrears accordingly.

2. We have heard the learned Counsel for the applicant. It is borne out from the record that the representations of the applicant are pending with the respondent No.2. The last reply which the applicant is said to have received is dated 15-20.1.1997 (Annex. A/4) by which he was informed that a clarification regarding admissibility of the benefit extended vide Board's letter dated 23.1.1996 is still awaited. On receipt of clarification on the subject from the Board's office the applicant shall be informed accordingly.

3. In view of the fact that the representation regarding applicant's claim is pending with the respondents we feel that the O.A. can be disposed of at the stage of admission with a direction to the respondents to consider the representation of the applicant and pass a speaking order. The OA is, therefore, disposed of with this direction that the respondents shall dispose of the representation dated 6.5.96 (Annex. A/3) of the applicant within a period of three months from the date of receipt of a copy of the order by a speaking order. If any clarification is needed from the higher authorities, the same may be sought in the meantime and orders may be passed accordingly and communicated to the applicant.

Gopal Singh,
(GOPAL SINGH)

ADM. MEMBER

Man
(A.K. MISRA)
JUDICIAL MEMBER

cvr/baj.

Reed CM
Keesler
5/3/98

Copy of order
along with OA
petition sent
to Reed AD
by Reed AD
Vicle no. 102 to 105
alt. 09-3-98
6/3/98

Attachment segment
XIII of
Sec X

AD R 1 to 7
attached
in XIII of
Sec X

Part II and III destroyed
in my presence on 4-20-98
under the supervision of
SFC C. L. [unclear]
O.C. [unclear] 221121Z 2003

Section officer (Record)